

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

**E/MISC/70387/2018
E/MISC/70425/2018**

E/70670/2017-EX[DB]

(Arising out of Order-in-Appeal No.165/CE/APPL-LKO/LKO/2017 dated 24.07.2017 passed by Commissioner(Appeals), Customs, CGST & Central Excise, Lucknow.)

Commissioner of Central Excise & Service Tax, Lucknow

...APPELLANT(S)

VERSUS

M/s.Electricity Pole Manufacturing Unit

RESPONDENT (S)

APPEARANCE

Shri Shiv Pratap Singh (Dy.Commr.) (A.R.) for the Revenue
Absent for the Respondent

CORAM:

MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)
SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)

DATE OF HEARING/DATE OF DECISION : 15.01.2019

FINAL ORDER NO.70062/2019

Per ANIL G. SHAKKARWAR :

Heard on the applications for withdrawal of appeal. Both the applications are for withdrawal of same appeal.

2. After allowing the application, appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)

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